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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.
Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT

NOTIFICATIONS

The 7th June 1944

No. 2951-A.—The following notification of the Government of India in the Legislative Department is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

New Delhi, 24th May 1944

No. F. 12/44-C. & G.—The following order by His Excellency the Viceroy and Governor-General is published for general information :—

“ In exercise of the power conferred by section 63-D of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, I, Archibald Percival, Viscount Wavell, hereby extend the period of the continuance of the Council of State up to the 1st October 1945.

WAVELL

Viceroy and Governor-General

NEW DELHI

The 23rd May 1944 ”

G. H. SPENCE

Secretary to the Govt. of India

The 1st June 1944

No. 1622-C.—The following notifications by the Government of Bombay are republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

HOME DEPARTMENT (POLITICAL)

Bombay Castle, 18th April 1944

No. 1886-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the book in Marathi entitled “Shakuntal” by Mr. N. S. Phadke, printed by Mr. Laxman Sakharain-Kelkar at the Janardan Sadashiv Limited Press, 394, Sadashiv Peth, Poona, and published by Mr. Gopal Rajaram Patankar, Continental Book Service, Tilak Road, Poona, and all other documents containing copies, reprints, translations of or extracts from the said book, to be forfeited to His Majesty on the ground that it appears to the Government of Bombay that the said book contains words of the nature described in clauses (b), (bb) and (i) of section 4(1) of the said Act.

Bombay Castle, 22nd April 1944

No. 1968-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Government of Bombay is pleased to declare all copies, wherever found, of the book in English entitled “New Light On Islam” written and published by Mr. Mahadevshastri Divekar, Hindu Samajodharak Karyalaya, Miraj (S.M.C.), and printed by Mr. K. H. Sahasrabudhye at the Shri Dnyaneshwar Press, Kolhapur, and all other documents containing copies, reprints, translations of, or extracts from, the said book, to be forfeited to His Majesty on the ground that it appears to the Government of Bombay that the said book contains words of the nature described in clause (h) of section 4 (1) of the said Act.

By order of the Governor of Bombay

H. V. R. TENGAR

Secretary

The 2nd June 1944

No. 1631-C.—The following notification by the Government of India is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 29th April 1944

No. 5-DC(63)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that following further amendment shall be made in the Defence of India Rules, namely :—

In rule 38-B of the said Rules, after clause (b) of sub-rule (2), the following proviso shall be inserted :—

Provided that any such person may direct—

(i) that any such power or duty which immediately before making the order of supersession was by or under any such law exercised or performed on behalf of the local authority by any other person or authority shall be exercised or performed on his behalf by that other person or authority ;

(ii) that any such power or duty, whether or not it was so exercised or performed, shall be exercised or performed on his behalf by such person or authority as he may specify in this behalf.

C. MACI. G. OGILVIE

Secretary to the Govt. of India

FINANCE DEPARTMENT

NOTIFICATION

The 7th June 1944

No. 3896-F.—The following notifications, issued by the Government of India in the Finance Department, are republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

Simla, 23rd March 1944

No. F.46(1)-R.II/44—In pursuance of sub-rule (1) of rule 19 of the Defence Savings Provident Fund Rules, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the said Rules, namely :—

For clause (a) of rule 13 of the said Rules, the following shall be substituted, namely :—

“(a) on his quitting service, or proceeding on leave preparatory to retirement, or if he is employed in a vacation department, on leave preparatory to retirement combined with vacation.”

B. C. A. COOK

Deputy Secretary

Simla, 30th March 1944

No. F.32(2)-R. II/43—The Governor General in Council is pleased to make the following amendments in the Forms of contingent notice of cancellation in Appendix A to the procedural instructions issued in connection with the Indian Civil Service (Non-European Members) Provident Fund Rules and published with the notification of the Government of India in the Finance Department No. D 38-A.-S.D./43, dated the 14th October 1943, namely :—

(1) In Form I of the said Forms, after the words “the said nomination”, the words “so far as it relates to the person, predeceasing me” shall be inserted ;

(2) In Form II of the said Forms, for the words and figure "in the event of the person nominated there-
under predeceasing me, or in the event of my hereafter acquiring a family as defined in rule 2 of the said rules, the said nomination shall forthwith stand cancelled", the following shall be substituted, namely:—
"the said nomination shall—

(a) in the event of the person nominated there-
under predeceasing me, forthwith stand cancelled so far as it relates to the persons predeceasing me. or

(b) in the event of my hereafter acquiring a family as defined in rule 2 of the said rules forthwith stand cancelled in its entirety."

K. R. P. AIYANGAR

Additional Deputy Secretary

Simla, 15th April 1944

No. F. 23 (6)-R. II/42—The following order by the Secretary of State for India is published for general information:—

"INDIAN CIVIL SERVICE (NON-EUROPEAN MEMBERS) PROVIDENT FUND RULES, 1943"

I, Leopold Charles Stennett Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247 and section 250 of the Government of India Act, 1935, hereby make, with the concurrence of my Advisers, the following amendments to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943, namely:—

In rule 2, after sub-paragraph (1) insert the following sub-paragraph "(IA) 'Anglo-Indian' has the meaning assigned to that expression in paragraph 26 of Part I of the First Schedule to the Government of India Act, 1935".

In rule 3, for the words "every non-European member of the Indian Civil Service" substitute the words "every non-European (other than an Anglo-Indian) member of the Indian Civil Service".

Given under my hand this 8th day of March 1944.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

The 5th June 1944

No. 2323—IS.—14/44-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

Simla, 11th May 1944

No. L-W.I.S. 815—In pursuance of section 8 of the War Injuries (Compensation Insurance) Act, 1943 (XXIII of 1942), the Central Government is pleased to direct that the following further amendment shall be made in the notification of the Government of India in the Department of Labour No. L-W.I.S. 828(3), dated the 16th December 1943, namely:—

In the Schedule annexed to the said notification, after item 52, the following item shall be inserted, namely:—

"52-A. Indian Trade and General Insurance Co., Ltd."

S. ALAMGIR

Under-Secretary to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 31st May 1944

No. 9861-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 29th April 1944

No. Tex-(1)20/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

To sub-clause (2) of clause 12 of the said Order, the following proviso shall be added, namely:—

"Provided that the commission of a commission agent shall be paid by the buyer."

H. M. PATEL

Joint Secy. to the Govt. of India

The 7th June 1944

No. 10106-S.T.—The following notification, issued by the Government of India in the Department of Food, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 24th April 1944

No. CG602(86)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following order, namely:—

1. (1) This Order may be called the Wheat Flour (Use in Soap-making) (Prohibition) Order, 1944.
- (2) It extends to the whole of British India.
- (3) It shall come into force at once.
2. In this Order "Wheat flour" includes *ata* and *maida*.
3. No person shall use any wheat flour in the manufacture of soap.

4. Any officer authorised by the Central Government or the Provincial Government in this behalf may, with a view to securing compliance with this Order, enter and search, or authorise any person to enter and search, any premises where soap is manufactured.

N. T. MONE

Dy. Secy. to the Govt. of India

The 7th June 1944

No. 10107-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 13th May 1944

No. 1/2(26)/44-C.G.(C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or a producer in respect of brands of cigarettes specified below, provided that where the cigarettes are subject to any local or provincial taxation, the dealers of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax:—

Messrs. Central India Tobacco Company's Brand
Retail selling price

	Rs.	A.	P.	
Stanley's Navy Cut Medium	..	0	3	6 per packet of 10
Stanley's Special	..	0	7	0 " " 20

Messrs. Crown Tobacco Company's Brand				
	Rs.	A.	P.	
Bahadur Brown	..	0	4	9 per packet of 10
White Yacht Club	..	0	4	6 " " "
Crescent and Star Yacht Club	..	0	4	3 " " "
Abasia	..	2	13	0 per tin of 100
Albania	..	1	7	0 " " 50

Bombay, 4th April 1944

No. 1/2(26)/44-C.G.(C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix, as follows, the maximum price which may be charged by a dealer or producer in respect of the brand of cigarettes specified below, provided that where cigarettes are subject to any local or provincial taxation, the dealer of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax:—

		Retail selling price			Wholesale selling price		
		Rs.	A.	P.	Rs.	A.	P.
Messrs. Vazir Sultan Tobacco Company Limited, Hyderabad (South)—							
Charminar	..	0	1	0	5	4	0
		per packet of 10 cigarettes.			per 1,000 cigarettes.		

Bombay, 8th April 1944

No. 1/2(31)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in cigarettes, wholesalers and retailers to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under notification No. 1/2(26)/44-C.G.(C.S.), dated the 4th April 1944, subject to the following conditions:—

- (1) Price shall be written legibly in English or the local language of the district; and

(2) the price-list shall be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller-General of Civil Supplies
New Delhi, 20th May 1944

No. F. 22(55)-A.P./44—In pursuance of clause (a) of section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to direct that the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(55)-C.S.(C)/44, dated the 29th January 1944, shall be cancelled.

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

Bombay, 20th May 1944

No. 1/2(42)/44-C.G.(C.S.).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in partial modification of the notification of the Government of India in the Department of Industries and Civil Supplies, No. S/3/29/44, dated the 21st March 1944 the Central Government is pleased to fix as follows the maximum prices which may be charged by a dealer or producer in respect of Messrs. Maple Tobacco Company's brands of cigarettes specified below, provided that where cigarettes are subject to any local or provincial taxation, the dealer of that locality may charge a price in excess of the maximum which would be just sufficient to cover the tax:—

Brand	Retail selling prices		
	Rs.	A.	P.
Maple Flake ..	0	3	0 per packet of 10
Suez ..	0	2	6 per packet of 10
Mogul ..	0	1	3 per packet of 10
Statesman ..	0	4	0 per packet of 10
Abraham Lincoln ..	0	8	0 per packet of 20

New Delhi, 20th May 1944

No. 1/2(46)/44-C.G.(C.S.).—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum retail price which may be charged by a dealer in respect of the following item:—

Description	Rs.	A.	P.
Sherry from Spain per quart bottle	11	8	0

New Delhi, 27th May 1944

No. 22(10)-A.P./43—In exercise of the powers conferred by sub-section (2) of section 10 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(18)/44-C.G.(C.S.), dated the 28th March 1944, the Central Government is pleased to prescribe that any cash memorandum given by a dealer or producer under sub-section (1) of the said section shall contain the following particulars:—

- (1) Name and address of the dealer or producer
- (2) Date of transaction
- (3) Name and address of the purchaser
- (4) Detailed description of the goods sold
- (5) Quantity sold
- (6) Rate at which sold
- (7) Unit of sale
- (8) Total price of each item
- (9) Salesman's signature

Provided that in a retail sale transaction if the purchaser does not wish to give his/her name and address item 3 need not be entered.

C. C. DESAI

Joint Secretary to the Govt. of India
Bombay, 10th May 1944

No. 1/2(37)/44-C.G.(C.S.).—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in cigarettes, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. S/3/29/44, dated the 21st March 1944, subject to the following conditions:—

- (1) Prices shall be written legibly in English or in the local language of the district; and
- (2) The price-list shall be shown to any purchaser who makes enquiry about the correct selling prices.

C. C. DESAI

Controller-General of Civil Supplies

New Delhi, 6th May 1944

No. 28 (6)-C.S. (B)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix the maximum retail selling price of Antenna Wire (bronze 16 AWG single stranded weather proofed) as Rs. 11-8-0 per hundred feet.

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

New Delhi, 29th April 1944

No. 21-C.S.B.(2)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. F. 22(18)-C.S.(C)/43, dated the 27th November 1943, the Central Government is pleased to fix in respect of the leather and tanned hides specified below the maximum prices which may be charged by a dealer or producer:—

1. Ceiling prices for vegetable pit tanned buffalo leather other than those known as E. I. Kips to be charged by a Controlled Tannary ex-their premises—

- | | | | |
|---------|---------|--|-----------------------------|
| (i)* | Buffalo | Crust Sole Leather Light and Medium (includes Kattais or buffalo calves)..... | Grade II Re. 0-15-5 per lb. |
| (ii)* | " | Rolled Sole Leather Light and Medium (includes Kattais or buffalo calves)..... | Grade II Rs. 1-0-2 per lb |
| (iii)* | " | Crust Sole Leather Heavy | Grade II Rs. 1-1-1 per lb. |
| (iv)* | " | Rolled Sole Leather Heavy | Grade II Rs. 1-1-10 per lb. |
| (v)* | " | Crust Sole Leather Light and Medium (includes Kattais or buffalo calves)..... | Grade I Rs. 1-2-1 per lb. |
| (vi)* | " | Rolled Sole Leather Light and Medium (includes Kattais or buffalo calves)..... | Grade I Rs. 1-2-10 per lb. |
| (vii)* | " | Crust Sole Leather Heavy | Grade I Rs. 1-5-0 per lb. |
| (viii)* | " | Rolled Sole Leather Heavy | Grade I Rs. 1-5-9 per lb. |
| (ix)* | " | Crust Super Sole Leather (Harness Selection) Light and medium..... | Rs. 1-8-6 per lb. |
| (x)* | " | Rolled Super Sole Leather (Harness Selection) Light and Medium..... | Rs. 1-9-2 per lb. |
| (xi)* | " | Crust Super Sole Leather (Harness Selection) Heavy..... | Rs. 1-8-10 per lb. |
| (xii)* | " | Rolled Super Sole Leather (Harness Selection) Heavy..... | Rs. 1-9-7 per lb. |

NOTE—An additional charge not exceeding 2 annas per lb., may be made for dressed and/or dyed leather of these varieties over the price for crust leather of the corresponding variety.

2. Ceiling prices for vegetable pit tanned buffalo leather other than those known as E. I. Kips to be charged by tanneries other than those controlled by Government ex-their premises—

- | | | | |
|-------|---------|---|--------------------|
| (i) | Buffalo | Crust Sole Leather Light and Medium (includes Kattais or buffalo calves)..... | Re. 0-15-5 per lb |
| (ii) | " | Rolled Sole Leather Light and Medium (includes Kattais or calves)..... | Rs. 1-0-2 per lb. |
| (iii) | " | Crust Sole Leather Heavy..... | Rs. 1-1-1 per lb. |
| (iv) | " | Rolled Sole Leather Heavy..... | Rs. 1-1-10 per lb. |

An additional charge not exceeding -2/- annas per lb., may be made for dressed and/or dyed leather of these varieties over the price for Crust leather of the corresponding variety.

3. Ceiling prices to be charged in respect of the following items by a producer of the store ex-Producer's Premises.

- | | | |
|-------|--|--------------------------|
| (i) | ** Pit Tanned Cow Leather (other than E. I. Kips) | Rs. a. p. 0 14 6 per lb. |
| (ii) | ** Bag Tanned Cow Leather | 0 12 0 per lb. |
| (iii) | Vegetable Tanned Buffalo Crust Bellies and Shoulders | 0 10 0 per lb. |
| (iv) | Vegetable Tanned Cow Crust Bellies and Shoulders | 0 8 3 per lb. |

NOTE—1. An additional charge not exceeding 2 annas per lb., may be made for dressed and/or dyed leather of these varieties over the price for crust leather of the corresponding variety.

2. Item (iii) if sold after finishing as sole an extra price up to 9 pios per lb. over the crust leather price may be charged.

* Of standard quality as processed by the tanners under control of the Government of India.

** Of standard quality as processed by the bag tanners in India

4. A dealer or retailer may, for purposes of retail sales, charge 12½ per cent more than the ceiling prices specified in paragraphs 1, 2 and 3 above.

H. M. PATEL

Joint Secy. to the Govt. of India

New Delhi, 20th May 1944

No. F. 22 (26)-A.P./43—*Corrigendum*—In this Department Notification No. F. 22 (26)-C.S.(C)/43, dated the 6th May 1944, for the entries "No. S/3/29/43, dated the 22nd March 1944" substitute "No. S/3/29/44, dated the 21st March 1944".

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

Bombay, 10th May 1944

No. 1/2(35)/44-C.G. (C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in Japanese Staple Fibre Yarn and Japanese Artificial Silk Yarn, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. F. 22 (68)-C.S.(C)/44, dated the 16th February 1944, subject to the following instructions :—

(1) Prices shall be written legibly in English or the local language of the district : and

(2) the price-list shall be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 10th May 1944

No. 1/2(36)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in wines and liquors, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. F. S/3/15/44, dated the 8th March 1944, subject to the following conditions :—

(1) Prices shall be written legibly in English or the local language of the district ; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 10th May 1944

No. 1/2(38)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in leathers and tanned hides, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed by the Central Government under Notification No. 21-CS.B.(2)/44, dated the 29th April 1944, subject to the following conditions :—

(1) Prices shall be written legibly in English or the local language of the district ; and

(2) the price-list shall be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 10th May 1944

No. 1/2(39)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (XXXV of 1943), I call upon all dealers in razor blades, wholesalers and retailers, to exhibit a price-list at a prominent place in the shop showing clearly the retail selling prices as fixed under Notifications No. 1/2(17)/44-C.G.(C.S.), dated the 27th March 1944, and No. 1/2(34)/44-C.G.(C.S.), dated the 1st May 1944, subject to the following conditions :—

(1) Prices shall be written legibly in English or the local language of the district ; and

(2) the price-list will be shown to any purchaser who makes enquiry about the correct selling prices.

Bombay, 13th May 1944

No. 1/2(44)/44-C.G.(C.S.)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I call upon all dealers in Antenna Wire (bronze 16 AWG single stranded weather proofed) to exhibit a price-list at a prominent place in a shop showing clearly the retail selling price as fixed by the Central Government under Notification No. 28(6)-C.S.(B)/44, dated the 6th May 1944, subject to the following conditions :—

(1) Price shall be written legibly in English or the local language of the district : and

(2) the price-list will be shown to any person who makes enquiry about the correct selling price.

C. C. DESAI

Contl.-Genl. of Civil Supplies

Bombay, 26th May 1944

No. 1/2(45)/44-C.G.(C.S.)—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the

Hoarding and Profiteering Prevention Ordinance, 1943, (Ordinance No. XXXV of 1943), the Central Government is pleased to fix as follows the maximum prices which may be charged within the Bombay Presidency by a dealer or producer in respect of the wines and liquors specified below in supersession of the Notification of the Government of India in the Department of Industries and Civil Supplies, No. F.S./3/15/44, dated the 8th March 1944, in its application to the said area :—

PART I

	Bombay higher assessment area (Bombay Province) per quart. bottle.	Elsewhere in the (Bombay Province) per quart. bottle
	Rs. A.	Rs. A.
1. Foreign Gins Cyprus ..	20 12	20 6
2. " " Other brands ..	18 12	18 6
3. " Brandies Cyprus ..	21 0	20 10
4. " Other brands ..	20 0	19 10
5. " Wines Cyprus ..	11 0	11 0
6. " Other brands ..	10 0	10 0
7. " Vermouths Cyprus ..	11 0	11 0
8. " Other brands (a) ..	10 0	10 0
	litre	litre
(b) ..	9 0	9 0
	litre	quart
9. " Beers Australian ..	2 4	2 4
10. " South American ..	3 0	3 0
11. " American ..	3 12	3 12
12. " Sherry from Spain ..	11 8	11 8

PART II

	Bombay higher assessment area			Elsewhere in the Bombay Province		
	Per quart. bottle	1 Pint bottle	Half pint bottle	Per quart. bottle	1 pint bottle	Half pint bottle
	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.	Rs. A.
13. Whisky imported from the U. K.	21 0	10 12	5 14	19 10	10 1	5 8
14. Liqueur Whiskies.	22 0	..	..	20 10	..	..

PART III

	Bombay higher assessment area		Elsewhere in the Bombay Province	
	Per peg	Half peg	Per peg	Half peg
	Rs. A.	Rs. A.	Rs. A.	Rs. A.
15. Scotch Whisky ..	3 4	1 10	3 4	1 10

Inclusive of Soda and Service charges

PART IV

	Produce of Bombay Province per quart bottle	Produce of other Provinces per quart bottle
	Rs. A.	Rs. A.
16. Indian Whisky, Brandy Rum, Gin and liquor.	11 8	13 8
17. Indian Grape Brandy ..	..	15 0
18. Indian Pure Malt Whisky ..	..	15 4

Note—These prices are for standard qualities only and do not apply to special qualities such as old liqueur, old Brandies and old Wines, etc.

C. S. DESAI
Joint Secretary

New Delhi, 27th May 1944

No. 21 (2)-G.C./44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is pleased to fix in respect of the leather and tanned hides specified below the maximum price which may be charged by a dealer or producer :—

Ceiling Price of Bag Tanned Buffalo Leather Ex-Producers' Premises

Bag tanned buffalo leather—Rs. 1-0-0 per lb.

Note—A dealer or retailer may, for purposes of retail sales, charge 12½ per cent more than the ceiling price specified above.

R. B. ELWIN

Deputy Secretary to the Govt. of India